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PART IV

Acts of Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.

HEALTH AND FAMILY WELFARE DEPARTMENT

Sachivalaya, Gandhinagar, Dated the 10th June, 2016.

GUJARAT ORDINANCE NO. 2 OF 2016.

AN ORDINANCE

*further to amend the Gujarat Professional Medical Educational
Colleges or Institutions (Regulation of Admission and Fixation of Fees) Act,
2007.*

WHEREAS, the Legislative Assembly of the State of Gujarat is
not in session;

AND WHEREAS, the Governor of Gujarat is satisfied that
circumstances exist which render it necessary for him to take immediate
action to amend the Gujarat Professional Medical Educational Colleges
or Institutions (Regulation of Admission and Fixation of Fees) Act,
2007;

Guj. 3 of 2008.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Gujarat is hereby pleased to make and promulgate the following Ordinance, namely :-

1. **Short title and commencement.-** (1) This Ordinance may be called the Gujarat Professional Medical Educational Colleges or Institutions (Regulation of Admission and Fixation of Fees) (Amendment) Ordinance, 2016.

(2) It shall come into force at once.

2. **Guj. 3 of 2008 to be temporarily amended.-** During the period of operation of this Ordinance, the Gujarat Professional Medical Educational Colleges or Institutions (Regulation of Admission and Fixation of Fees) Act, 2007 (hereinafter referred to as "the principal Act") shall have effect subject to the amendments specified in sections 3 and 4.

Guj. 3 of 2008.

3. **Amendment of section 2 of Guj. 3 of 2008.-** In the principal Act, in section 2,-

(i) in clause (h), the words "including fifteen per cent. Non-Resident Indian seats" shall be deleted;

(ii) clause (i) shall be deleted.

4. **Amendment of section 6 of Guj. 3 of 2008.-** In the principal Act, in section 6, in clause (ii), second proviso thereto shall be deleted.

STATEMENT

The Gujarat Professional Medical Educational Colleges or Institutions (Regulation of Admission and Fixation of Fees) Act, 2007 provides for seventy-five per cent. Government seats and twenty-five per cent. Management seats which include fifteen per cent. Non-Resident Indian (NRI) seats for the purpose of admission into the Professional Medical Educational Colleges or Institutions.

It has been experienced for quite some time that in so far as the NRI seats are concerned, the benefit of the said seats is not fully taken by the NRIs and that most of the seats are filled in by those who are sponsored by such NRIs. As such it does appear that the purpose for which the NRI seats are earmarked is not fully served. Again, it has also been experienced that those students who complete their course on the NRI seats do not stay back to serve in the rural areas of the State where there is an acute shortage of medical practitioners. As such, in order that more seats become available to the local students and the rural areas of the State get the services of more medical practitioners, it is considered necessary to do away with the NRI seats in the Professional Medical Educational Colleges or Institutions. The relevant provisions as regards the NRI seats are, therefore, deleted to achieve the purpose.

As the Legislative Assembly of the State of Gujarat is not in session, this Ordinance is promulgated to amend the said Act to achieve the aforesaid object.

O.P.KOHLI,

Dated the 8th June, 2016.

Governor of Gujarat.

By order and in the name of the Governor Gujarat,

J. P. GUPTA,

Principal Secretary to Government.